

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

1. C.P. (IB)/327(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: Mbook Technology Private Limited  
Vs  
R S Kamthe Infrastructure Developers  
Private limited

Section 9 of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Mr. Neeraj Malik i/b Mr. Aditya P. Shirke, Ld. Counsel for the Operational Creditor present through physical mode. No representation on the part of the Corporate Debtor.
2. The Registry is directed to issue Notice to the Corporate Debtor intimating the next date of hearing and to place on record the tracking report alongwith notice before the next date of hearing.
3. The Corporate Debtor is directed to file reply within two weeks from the date of receipt of the notice after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
4. Post this matter on **10.07.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**